

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.205 - **C.P. (IB)/282(AHM)2023**

With

ITEM No.206 - **IA/396(AHM)2024**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

HARDWARE TOOLS AND MACHINERY  
PROJECTSPRIVATE LIMITED  
VS  
SADBHAV ENGINEERING LIMITED

.....Applicant

.....Respondent

**Order delivered on: 22/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Pratik Thakkar, Adv. in CP(IB) 282/2023  
For the Respondent : Mr. Ravi Pahwa, Adv. for Thakkar & Pahwa, Adv.  
& for the applicant in IA 306/2024

**ORDER**

**C.P. (IB)/282(AHM)2023**

Reply filed by the respondent is taken on record.

List the matter on 10.06.2024

**IA/396(AHM)2024**

Ld. Counsel for the applicant submitted that he has no objection for allowing taking on record the reply of the respondent. The reason given for delay in filing the reply is satisfactory.

Accordingly, IA/396(AHM)2024 stands allowed and disposed of.

Sd/-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

Sd/-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**